

**Securities and Exchange Board of India
Information Technology Department
SEBI Bhavan
Plot No. C4-A, 'G' Block, Bandra Kurla Complex, Bandra(East),
Mumbai 400051
Phone: 022-26449000**

REQUEST FOR PROPOSAL REF ID : GEN/2088

Upgrade the existing ERP R 11.5.9 to R 12 (latest version) as well as existing SEBI's Customisation/Integration of AR, AP, GL, FA, CM, TM and HRMS – Core HR, Self-Service, Absence Management, Time Interface, Leave Module, Performance Appraisal, Training, Recruitment and database (10 G to 11 G) at SEBI Primary, Development, Disaster Site and Regional Offices at Kolkatta, Chennai, Delhi and Ahmedabad

BID DETAILS

Please send us your detailed proposal, in separate sealed envelopes marked “CONFIDENTIAL” for Technical and Commercial Bids with mentioning reference number as GEN/2088 on top of envelope so as to reach us on or before 1500 hrs on 20th June 2011.

Last date and time for receipt of Bidding Documents	20/06/2011 15.00 hrs
---	-------------------------

INTRODUCTION

Securities and Exchange Board of India

The Securities and Exchange Board of India (SEBI) was established on April 12, 1992 in accordance with the provisions of the Securities and Exchange Board of India Act, 1992.

This document describes the conditions relating to the submission of Offers in response to invitations by Securities and Exchange Board of India (hereinafter referred to as 'SEBI') to companies to submit bids or proposals.

In order to simplify administration and to prevent a proliferation of “standard conditions” for different types of competitive acquisitions, SEBI uses a single set of standard “Conditions of Offer”. For this reason this document adopts the following customized definitions:

a generic term covering “Proposal” or “Tender”

“Bid” : submitted in response to this RFP.

“Bidder” : a generic term meaning a respondent to this RFP.

“Contract(s)” : the agreement(s) to be entered into between SEBI and a successful Bidder or Bidders as a result of this Request for Offer

PURPOSE

1.1 Oracle E-business suite was installed at SEBI during the year 2004. The following modules AR, AP, GL, FA, CM, TM and HRMS – Core HR, Self-Service, Absence Management, Time Interface, Leave Module, Performance Appraisal, Training, Recruitment are extensively used in our five offices i.e. Mumbai, Delhi, Kolkatta, Chennai and Ahmedabad since 2004 onwards. The offices are connected to Head Office by 2/4 Mbps leased line. The version of current applications/hardware platforms are given below :

Current Oracle Applications Implemented

- Oracle e-business suite (AP, AR, GL, CA, FA, TM) version 11.5.9
- Oracle HRMS (Core HR, Self-Service, Absence Management, Time Interface, Leave Module, Performance Appraisal, Training, Recruitment) version 11.5.9
- Oracle Workflow 2.6.0
- Integration of E-business with custom applications

Technical Highlights of the existing implementation

- Operating systems for all the hardware is consistent (HP-UX 11.11 64 bit)
- Current database versions are Oracle 10g (10.1.0.4)

1.2 The purpose of RFP is to solicit proposals from qualified bidders for providing the following activities

S.No.	Activity
1.	Upgradation of R 11.5.9 to R 12 (latest version) /database upgradation from 10G to 11G
2.	Import all existing customization/integration to new system (R 12 latest version)
3.	Post Go-live onsite support upto 30.04.2012 (closing of the financial year)

1.3 Technical and Commercial bids are invited from bidders for providing details as mentioned above and as per the terms and conditions mentioned hereunder.

2.SCOPE OF WORK

S.No.	Activity
1.	Upgradation of R 11.5.9 to R 12 (latest version) /database upgradation from 10G to 11G
2.	Import all existing customization/integration to new system (R 12 latest version)
3.	Post Go-live onsite support upto 30.04.2012 (closing of the financial year)

3. COST OF BIDDING

The bidder shall bear all the costs associated with the preparation and submission of bid and SEBI will in no case be responsible or liable for these costs regardless of the conduct or outcome of the bidding process.

4. BIDDING DOCUMENT

The bidder is expected to examine all instructions, forms, terms and conditions and technical specifications in the Bidding Document. Submission of a bid not responsive to the Bidding Document in every respect will be at the bidder's risk and may result in the rejection of its bid without any further reference to the bidder.

5. PERIOD OF VALIDITY

Bids shall remain valid for **One Year** from the date of bid opening prescribed by SEBI. A bid valid for shorter period shall be rejected by SEBI as non-responsive

6. BID CURRENCY

Prices shall be expressed in Indian Rupees only.

7. PAYMENT

Full and final payment will be made after completion of the project.

8. BIDDING PROCESS (TECHNICAL AND COMMERCIAL BID)

For the purpose of the present job, the bidder will have to submit the Technical/Commercial bid (for the technical bid as per Annexure – C and for commercial bid as per Annexure – D) only in one red lakh-sealed envelope (wax seal), duly super scribing “**Upgrade the existing ERP R 11.5.9 to R 12 (latest version) as well as existing SEBI’s Customisation/Integration of AR, AP, GL, FA, CM, TM and HRMS – Core HR, Self-Service, Absence Management, Time Interface, Leave Module, Performance Appraisal, Training, Recruitment and database (10 G to 11 G) at SEBI Primary, Development, Disaster Site and Regional Offices at Kolkatta, Chennai, Delhi and Ahmedabad**”

“TECHNICAL BID” TECHNICAL BID will not contain any pricing or Commercial information.

“COMMERCIAL BID” COMMERCIAL BID will contain only pricing or Commercial information.

The bid shall be typed or written in indelible ink and shall be signed by the Bidder or a person duly authorized by him. The authorization shall be indicated by a written power of attorney accompanying the Bid. All pages of the Bid shall be initialed by the person(s) signing the Bid.

The Bid shall contain no interlineations, erasures or overwriting except as necessary to correct errors made by the Bidder, in which case corrections shall be initialed by the person(s) signing the Bid.

9. SUBMISSION OF BIDS

The bidders shall duly seal the envelope with RED LAKH SEAL (Wax Seal). The bid should be addressed to SEBI at the following address up to the time and date mentioned on page 1 of this document.

Deputy General Manager
Securities and Exchange Board of India,
Information Technology Department
Head Office, SEBI Bhavan, 5th Floor,
Plot No. C4-A, 'G' Block, Bandra Kurla Complex, Bandra(East),
Mumbai – 400051

10. LAST DATE AND TIME FOR SUBMISSION OF BIDS

Bids must be received by SEBI at the address specified in the Bid Document not later than the specified date and time as specified in the Bid Document.

11. LATE BIDS

Any bid received by SEBI after the deadline for submission of bids will be rejected and/or returned unopened to the Bidder, if so desired by him.

12. CONTENT OF DOCUMENTS TO BE SUBMITTED

12.1 Documents required in Technical Bid Envelope (Sealed Cover): (Annexure –‘C’)

- i. Bidder's information as per part "I".
- ii. Service Information as per part "II".
- iii. Undertaking Letter as per part "III".

12.2 A separate sheet may be attached wherever required.

13. TECHNICAL BIDS

Bidders have to provide copies of supporting documents against each criterion mentioned above.

14. PRELIMINARY EXAMINATION

SEBI will examine the bids to determine whether they are complete, whether any computational errors have been made, whether required information has been provided as underlined in the bid document, whether the documents have been properly signed, and whether bids are generally in order.

The bid determined as not in order as per the specifications will be rejected by SEBI.

15. CONTACTING SEBI

Any effort by bidder to influence SEBI in SEBI's bid evaluation, bid comparison or contract award decision may result in the rejection of the Bidders' bid. SEBI's decision will be final and without prejudice and will be binding on all parties.

16. SEBI'S RIGHT TO ACCEPT OR REJECT ANY BID OR ALL BIDS

SEBI reserves the right to accept or reject any bid and annul the bidding process and reject all bids at any time prior to award of contract, without thereby incurring any liability to the affected bidder or bidders or any obligation to inform the affected bidder or bidders of the ground for SEBI's action.

17. NON DISCLOSURE AGREEMENT.

A non-disclosure agreement would be signed between SEBI and the organization whosoever is providing assistance support to in-house software development/ maintenance /DBA team.

18. INTELLECTUAL PROPERTY RIGHTS.

Intellectual Property and Ownership: All Intellectual Property Rights in the works, developed hereunder, including any software and documentation, developed and any additional or new development or inventions made in the course of performance of services hereunder by the company or its personnel involved in the project of SEBI shall absolutely belong to **SEBI**.

19. SOURCE CODE.

Source Code: Source code of the software will be exclusive property of **SEBI**. SEBI shall remain the exclusive owner of its proprietary information and all patents, copyrights, trade secrets, trademark and other intellectual property rights therein.

Annexure 'A'

Pre Qualification Criteria:

1. The bidder should have at least 50 IT professionals having one of the following qualifications in its roll. (An undertaking to this effect should be provided by the bidder)

- B.E/B.Tech(Computer science/IT/Electronics); MCA/MCS;M.E/M.Tech (Computer science/IT/Electronics)/MBA Finance and HR
- List of names and qualification of IT professionals to be attached.

2. The bidder should have at least 10 IT professionals in the area of expertise mentioned in Annexure-B

3. The company should have undertaken software development projects in Commercial institutions (Documentary proof to be provided). The application package should have at least 30 forms and 20 reports.

4. The bidder should be in software development business for at least 3 years.

5. The bidder should have Technical support office at Mumbai.

6. The turnover of bidding company (not parent company) for the last three Commercial years must exceed Rs. 3 Crores every year (Documentary proof to be provided).

7. Bidder will submit authorized partner (i.e. Authorised Application and Database Partner) letter from Oracle India Pvt. Ltd. (OEM) (Documentary proof to be provided).

8. Atleast one similar kind of projects executed in India (Documentary proof to be provided). SEBI IT Officials may visit the site referred by you.

Note 1: Bidders are to submit documentary proof to establish the qualification of the above mentioned criteria.

Note 2: Bidders fulfilling all pre-qualification criteria will only be considered for further technical evaluation. Otherwise the bids will be rejected.

Application form will be made available after depositing an amount of Rs.1000/- (non refundable) favoring 'SECURITIES AND EXCHANGE BOARD OF INDIA' by way of Demand Draft payable at Mumbai at SEBI Bhavan, 5th floor ITD, Bandra Kurla Complex, Bandra (E), Mumbai 400 051.

Bidders are requested to collect the forms on or before 1500 hrs on June 20, 2011.

Annexure-'B'

Expertise in the following fields is required:

- ORACLE (9i, 10G and higher version) as backend and ORACLE10G (application server) i.e. well conversant in web-based/browser based applications in Windows, UNIX, LINUX Operating System etc.
- Complete know-how of Servlets, JSP, JDK1.5, Java Beans
- Struts 1.3
- EJB 2.0
- Oracle E Business Suite with modules AR, AP, GL, FA, CM, TM and HRMS
- Oracle (10g) database SQL & Procedure language
- Oracle(10g) Apps DBA and DBA Certification for Database Administrator
- Good written & spoken communication skills

Qualifications of IT professionals should be either of the following:

- B.E/B.Tech (Computer science/IT/Electronics)
- MCA/MCS
- M.E/M.Tech (Computer science/IT/Electronics)
- MBA Finance and HR